

ITEM NO.60

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Diary No(s). 27907/2014

(Arising out of impugned final judgment and order dated 29/10/2013  
in STA No. 58239/2013 and 23/10/2013 in FO No. 58077/2013 passed  
by the Custom Excise Service Tax Appellate Tribunal)

INDIAN COFFEE WORKERS COOPERATIVE  
THROUGH ITS GENERAL SECRETARY

Appellant(s)

VERSUS

COMMISSIONER OF SERVICE TAX, DELHI

Respondent(s)

(With appln. (s) for condonation of delay in filing appeal)

Date : 12/12/2014 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant (s)

Mr. Y.K. Kapu, Adv.  
Mr. Kaanan, Adv.  
For Mr. Rajinder Mathur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Admit.

Tag with S.L.P.(C) NO.18745 of 2014.

(Neetu Khajuria)  
Sr.P.A.

(Vinod Kulvi)  
Assistant Registrar

Signature Not Verified

Digitally signed by  
NEETU KHAJURIA  
Date: 2014.12.15  
18:35:57 IST  
Reason: